

Sl. No. 3

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.05.2024 AT 02:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP(IB)/28/7/ AMR/2019	Under Liquidation	7 of IBC	Axis Bank Ltd Vs Sembmarine Kakinada Ltd
	IA (IBC)/135/2024	U/Sec 60(5) R/w Sec 33(5) of IBC,2016 and Rule 11 of NCLT	Mr.Vedagiri Venkata Krishnamurthy, Liquidator
	IA (IBC)/136/2024	U/Sec 60(5) of IBC,2016 and Rule 11 of NCLT Rules, 2016	Mr.Vedagiri Venkata Krishnamurthy, Liquidator
	IA(IBC)/30/2024	U/Reg.15 (1) (b) of IBBI (Liquidation Process) Reg's, 2016	Mr.Vedagiri Venkata Krishnamurthy, Liquidator
	IA(IBC)/78/2024	U/Sec-60(5) of the IBC 2016 R/w. Sec 32a and 53 of IBC,2016 R/w Reg 33,32 and 32A of IBBI (Liquidation Process)Reg, 2016 and R/w Rule11 of the NCLT Rules 2016.	Anirudh Agro Farms Limited Vs Vedagiri Venkata Krishna Murthy, Liquidator
	IA(IBC)/286/2023	Sec. 60(5) of IBC, r/w Rule 11 NCLT Rules 2016	Anton Engineering Vs. M/s. Sembmarine Kakinada Limited & Mr. Vedagiri Venkata Krishnamurthy, Liquidator
	IA(IBC)/253/2023	42 of IBC, 2016	The Customs Department Vs. Sri Vedagiri Venkata Krishnamurthy, Liquidator
	IA(IBC)/261/2023	60(5) of IBC,2016	Mr. Vedagiri Venkata Krishnamurthy, Liquidator Vs. The Deputy Commissioner of Customs
	IA(IBC)/281/2022	U/s. 60(5) of IBC R/w. Rule 11 of NCLT Rules	vedagiri Venkata Krishnamurthy Vs. Andhra Pradesh Maritime Board & Another
	IA(IBC)/50/2022	19(2)	Vedagiri Venkata Krishnamurthy (Liquidator) Vs. Krishna Kumar Nittal & 4 others
	IA(IBC)/51/2022	66(1)	Vedagiri Venkata Krishnamurthy (Liquidator) Vs. Krishna Kumar Nittal & 4 others
	IA(IBC)/6/2022	66(1)	Vedagiri Venkata Krishnamurthy (Liquidator) Vs. Krishna Kumar Nittal & 5 others
	IA(IBC)/21/2021	50	resolution professional Vs Kakinada Sea Port Ltd

ORDER

IA (IBC)/135/2024:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

Sd/-

Sd/-

This application has been filed by the Liquidator seeking permission to file an Appeal against the Impugned order dated 19.03.2024 passed by the Assistant Commissioner of Income Tax, Circle 3(1), Hyderabad, before the Commissioner of Income Tax (Appeal). Heard. Keeping in view of the averments made in the application, this application is allowed. **Accordingly, IA(IBC)/135/2024 is disposed of.**

IA (IBC)/136/2024:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

This application has been filed by the Liquidator seeking to take on record the Progress report for the quarter ended 31.03.2024. Heard. The report is taken on record. **Accordingly, IA (IBC)/136/2024 is allowed and disposed of.**

IA (IBC)/30/2024:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

This application has been filed by the Liquidator seeking to take on record the Progress report for the quarter ended 31.12.2023. Heard. The report is taken on record. **Accordingly, IA (IBC)/30/2024 is allowed and disposed of.**

IA (IBC)/78/2024:

Present: Mr. Vadeendra Joshi, Proxy counsel for the Applicant.
Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

Heard. **Reserved for orders.**

Sd/-

Sd/-

IA (IBC)/286/2023:**Present:** Proxy counsel for the Applicant.

Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

Pleadings are completed. For hearing, list the matter on 18.07.2024.

IA (IBC)/253/2023:**Present:** Ms. Santhi Chandra, Ld. Counsel for the Applicant.

Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

It has been brought to the notice that the CD has been sold as a going concern. Therefore, the Successful Resolution Applicant (SRA) is to be substituted into IA (IBC)/261/2023. Pleadings are completed. For hearing, list the matter on 18.07.2024.

IA (IBC)/261/2023:**Present:** Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

Ms. Santhi Chandra, Ld. Counsel for the Respondent.

In view of the substitution of the Successful Resolution Applicant (SRA) in IA (IBC)/261/2023, the Successful Resolution Applicant (SRA) is directed to file substitution application by the next date of hearing. List the matter on 18.07.2024.

Sd/-

Sd/-

IA (IBC)/281/2022:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

None appears for the Respondents.

Pleadings are completed. For hearing, list the matter on 18.07.2024. Interim directions given to the Applicant extended till further orders.

IA (IBC)/50/2022:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

Ms. Jyothi Singh, Ld. Counsel along with Ms. Chandini Chawla, for R4.

Mr. Ch. Srinivasulu, Proxy counsel for R1 & R3.

Pleadings are completed. For hearing, list the matter on 18.07.2024.

(IBC)/51/2022:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

Mr. Ch. Srinivasulu, Proxy counsel for R1, R2 & R5.

Ms. Jyothi Singh, Ld. Counsel along with Ms. Chandini Chawla, for R4.

Ms. Rubina S. Khatoon, Ld. Counsel for R3.

Pleadings are completed. For hearing, list the matter on 18.07.2024.

Sd/-

Sd/-

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IA (IBC)/6/2022:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Liquidator.

Mr. Ch. Srinivasulu, Proxy counsel for R1, R3, R4 & R6.

Ms. Jyothi Singh, Ld. Counsel along with Ms. Chandini Chawla, for R2.

Ms. Rubina S. Khatoon, Ld. Counsel for R5.

Pleadings are completed. For hearing, list the matter on 18.07.2024.

IA (IBC)/21/2021:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Applicant/RP.

None appears for the Respondent.

Pleadings are completed. For hearing, list the matter on 18.07.2024.

Sd/-

SANJAY PURI
MEMBER (TECHNICAL)

Sd/-

RAJEEV BHARDWAJ
MEMBER (JUDICIAL)